# GOVERNMENT OF INDIA MINISTRY OF COMMERCE AND INDUSTRY DEPARTMENT OF COMMERCE

## RAJYA SABHA UNSTARRED QUESTION NO. 2283

ANSWERED ON 08/08/2025

#### FREE TRADE AGREEMENT WITH ASEAN

#### 2283 DR. JOHN BRITTAS:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :-

- (a) whether the preferential rate of import duty on compound rubber is between 0-5 per cent under the existing Free Trade Agreement (FTA) with ASEAN, thereby adversely affecting rubber farmers in Kerala;
- (b) whether Government proposes to renegotiate the FTA with ASEAN to enhance the import duty on commodities including compound rubber; and
- (c) if so, the details and status thereof?

#### **ANSWER**

### THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY

(SHRI JITIN PRASADA)

(a) to (c): The preferential duty applicable on import of compound rubber (HS 4005) under the ASEAN-India Trade in Goods Agreement(AITIGA) signed in the year 2009 is as under:

HS Code	Preferential import duty in Percentage
400510	0
400520	5
400591	5
400599	5

However, Natural Rubber in almost all commercially traded forms (under HS codes 400110, 400121, 400122 and 400129) is kept under the Exclusion List of AITIGA. Further, India and ASEAN are constructively engaged on review of ASEAN-India Trade in Goods Agreement.

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